



**TAMIL NADU  
GOVERNMENT GAZETTE  
EXTRAORDINARY** PUBLISHED BY AUTHORITY

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**Part IV—Section 2**

**Tamil Nadu Acts and Ordinances**

The following Ordinance which was promulgated by the Governor on the 2nd September 2022 is hereby published for general information:—

TAMIL NADU ORDINANCE No. 3 OF 2022.

***An Ordinance further to amend the Tamil Nadu Prohibition Act, 1937.***

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

1. (1) This Ordinance may be called the Tamil Nadu Prohibition (Amendment) Ordinance, 2022. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act X of 1937. 2. In section 18-BB of the Tamil Nadu Prohibition Act, 1937, for the expression "rupees four hundred and fifty", the expression "rupees one thousand" shall be substituted. Amendment of section 18-BB.

2nd September 2022 .

R.N. RAVI,  
Governor of Tamil Nadu.

**EXPLANATORY STATEMENT.**

At present, Special fee is levied on all excisable articles namely, Indian Made Foreign Spirits, Wine and Beer brought into the State of Tamil Nadu including crossing the Customs Frontiers of India at such rate not exceeding rupees four hundred and fifty per proof litre, as the Government, may, from time to time, by notification specify, under section 18-BB of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937). The maximum rate was notified by the Government in the year 2014 and no enhancement of the Special fee has been effected since then. In order to augment the revenue of the State, it has been decided to enhance the maximum rate of Special fee leviable on all such excisable articles from Rs.450/- (Rupees Four hundred and fifty only) per proof litre to Rs.1000/- (Rupees One thousand only) per proof litre.

2. The Government have, therefore, decided to amend the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) suitably for the purpose.

3. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

C. GOPI RAVIKUMAR,  
*Secretary to Government (Legislation),  
Law Department.*